

- (b) if so, whether Government have given liberty for this;
- (c) if not, the reasons therefor; and
- (d) the action taken by Government against the persons responsible for it?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) to (d) Press in India enjoys constitutional freedom. The Press Council of India (PCI) is a statutory body established for preserving the freedom of the Press and for maintaining and improving the standards of newspapers and news agencies in India. PCI has set the Norms for Journalistic Ethics according to which newspapers/journals shall not publish anything which has a tendency to malign or hurt the religious sentiments of any community or any section of society.

Doordarshan and All India Radio follow their own Codes for commercial advertising, which do not allow anything to be shown that hurt the religious sentiments of the people. The advertisements of all TV channels when transmitted/retransmitted through the cable network are required to adhere to the Advertising Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. The Advertising Code *inter alia* prohibits advertisements, which contain references that hurt religious sentiments and which offend religious susceptibilities.

The Central Government has constituted an inter-ministerial committee under Section 20 of the aforesaid Act to look into the violation of the Advertising Code. Cognizance of such violation of Advertising Code is also taken *suo-moto* by the Committee. No complaint about any such advertisement, on any TV channel has been brought to the notice of the Government.

The Central Board of Film Certification (CBFC) certifies films, including that of advertisements for public exhibition under the provisions of Section 5(B) of the Cinematograph Act, 1952 and the guidelines framed there under. While certifying the advertisements it is ensured that no visuals or words contemptuous of racial, religious or other groups are shown.

TRAJ recommendations for FM Channels

1302. SHRI TARINI KANTA ROY: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply to Starred Question 82 given in the Rajya Sabha on the 12th July, 2004 and state:

- (a) whether Government have since received recommendations of TRAJ; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) and (b) Yes, Sir. The final recommendations on Phase II of private FM broadcasting from TRAI have been received in the Ministry. The details of TRAI's recommendations are available at TRAI's website (www.traai.gov.in).

Adult Contents on TV Channels

1303. PROF. SAIF-UD-DIN SOZ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether his Ministry was considering to provide "adult contents" on TV after Prime Time; and

(b) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) and (b) As per Rule 6(1) (o) of the Cable Television Network Rules, 1994, no programme can be carried in the cable service which is not suitable for unrestricted public exhibition.

The Ministry held a workshop on content issues on television channels on 16th February, 2005 with stakeholders, media heads, educationists, NGOs, cable operators associations, representatives of women's and consumer organisations, etc. One of the recommendations of the workshop was that there should be time slotting for films or music videos which receive 'A' certificate from CBFC. This recommendation of the workshop is under examination of the Government.

Installation of transmitters in Uttaranchal

1304. SHRI HARISH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of low power, very low power transmitters installed in Uttaranchal, district-wise;

(b) whether there is a proposal to install such transmitters at some more places in the State during the current Five Year Plan; and

(c) if so, the details thereof?